



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
Original Application No. 44/2023 (WZ)

Aryavart Foundation

Appellant

Versus

M/s. Lote-Parshuram Environmental Protection

Co-op. Society Ltd. & Ors.

Respondent(s)

AFFIDVAIT IN REPLY ON BEHALF OF RESPONDENT NO.2 i.e., MPCB

I, Sanjay Narayanrao Jirapure, age about 56 years, Occupation-service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Chiplun having my office at Maharashtra Pollution Control Board, 2 nd Floor, Parkar Complex, Near Chiplun Municipal Council, Chiplun – 415 605 do hereby state on solemnly affirmation as under -

I say and submit that I am Sub-Regional Officer of the Maharashtra Pollution Control Board, 2 nd Floor, 224, Parkar Complex, Near Chiplun Municipal Council, Chiplun of Respondent No.2 having my address as mentioned above and authorized, and able to depose the present affidavit. I have perused and made myself conversant with the contents and record pertaining to the present Application and I am otherwise well aware of the facts and circumstances of the present case from office records and thus competent to depose the same. I say that I am filing the present reply for the limited purpose of opposing the reliefs as sought by the Applicant. I crave leave to file a further detailed affidavit if circumstances warrant.

1. I say and submit that at the outset, the contents, averments, and statements made by the Applicant in the Application are denied by the present Respondent, except those that are specifically admitted herein.
2. I say and submit that pursuant to the order of the Hon'ble NGT dated 17.04.2023 the Joint Committee has filed a report dated 25.08.2023. I further say and submit that the Respondent Board has granted latest consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous wastes (Management, Handling & Transboundary) Rules, 2008 to M/s. Lote-Parshuram Environmental Protection, Co-op. Society Ltd. MIDC Lote, Tal.

Khed, Dist. Ratnagiri, for the operation of Common Effluent Treatment Plant (CETP) under red category on 29/03/2023. The said Consent to Operate is valid up to 31.12.2028. A copy of said consent letter is enclosed and marked as **Annexure "A."**

3. I say and submit that the applicant is alleging that respondent No.1 - M/s Lote Parshuram Environment Protection Cooperative Society Ltd is discharging untreated effluent into Sonpatra River through a leaked pipeline as it has failed to provide full-fledged leakage proof pipeline. Further it has failed to maintain the aeration tank of CETP with sufficient biomass/culture, which was observed by respondent No.2 – MPCB in its show cause notice dated 14.10.2022 and also observed in that notice that one clarifier was found to be inoperative and the said CETP is causing serious harm to the environment.
4. I say and submit that the Hon'ble NGT has directed in its order dtd. 17-04-2023 that "We deem it appropriate to constitute a joint committee, consisting of one member each of Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB). MPCB shall be the nodal agency of the said Committee. The Joint Committee shall assess the environmental damage caused by respondent No.1 and recommend a plan for its restoration and also shall assess adequacy of CETP to meet the standards and recommend the standard for its improvement. The report shall be submitted by the said Committee within a period of one month." The copy of said order is enclosed and marked as an **Annexure "B"**.
5. I further say and submit that in compliance with the aforesaid order of the Hon'ble Tribunal, MPCB had constituted Joint Committee vide office order dated 04.05.2023 comprising members from Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB), as below: I. Shri. Pratik Bharme, Scientist E : Member, Central Pollution Control Board, Pune II. Shri. Jagannath Salunkhe: Member, Regional Officer, Maharashtra Pollution Control Board, Kolhapur III. Shri. Sanjay Jirapure: Nodal Officer, Sub Regional Officer, Maharashtra Pollution Control Board, Chiplun. The copy is enclosed and marked as an **Annexure "C."**
6. I say and submit that as per the Hon'ble NGT order dated 17.04.2023, the committee was directed to: i. Assess the environment damage caused by CETP operated by M/s Lote Parshuram Environment Protection Co-op. Society Ltd. and recommend a plan for its restoration. ii. Assess the adequacy of CETP to meet the standards and recommend the standard for its improvement.
7. I say and submit that, the Joint Committee visited on 15.05.2023 & 16.05.2023 to the said CETP, location of incident where the pipeline leakage occurred on 03.10.2022 near Kotwali, River Sonpatra and In-Situ project and carried out sampling at CETP, Sediment & surface water sampling at river Sonpatra, Natural drains and In-situ treatment project. I say and submit that grab and



composite mode sampling carried out at different stages of CETP including Inlet and Outlet of CETP to find out the adequacy of the CETP to meet with the prescribed standards.

8. I say and submit that the present Respondent is carrying out weekly sampling at the inlet and outlet of CETP. The period considered for the verification of the violations is five years (April 2018 to April 2023). It is observed that CETP was found intermittently complied with in between the mentioned period. I say and submit that the performance of the CETP has improved since the year 2020 due to upgradation work. The number of violation days calculated (year wise) for the considered period. Thus, a total of five years analysis reports is considered for causing environmental damage. The violation of Environmental norms (non-compliances of discharge standards) during the mentioned period i.e., April 2018-April 2023 are non-compliance period., Accordingly, the committee has computed environmental compensation by using methodology/formula given in "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". Therefore, Environmental Compensation Rs. 3,68,40,000 (Rs. Three crores sixty-Eight lakh forty thousand) may be imposed on MIDC for causing environmental damage to the environment due to violation of environmental norms and directions of MPCB.
9. I say and submit that the Online Continuous Effluent Monitoring System (OCEMS) has installed in the CETP for pH, Flow, BOD, COD, SS and connected with MPCB & CPCB Server. The 13 Industries have been provided with effluent quantity and quality monitoring system through SCADA, three-way valve, and strainer etc and connected with CETP. It is informed that the work for installing the above system is in progress. Out of 75 member industries 74 industries have provided strainer, lock, and key arrangements. The 10nos of industries have achieved Zero Liquid discharge system. The list of member & ZLD industries are enclosed and marked as **Annexure "D"**.
10. I say and submit that the Board has requested to submit a list of defaulter industries from the CETP who's violating the consent norms and discharging substandard quality effluent to CETP. However, CETP failed to submit the list of defaulter industries. The letter dtd. 16-09-2022 is enclosed and marked as **Annexure "E"**.
11. I say and submit that on this background, the Respondent has taken action against defaulting industries which are violating the consent norms. The directions have been issued u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 31 A of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous wastes (Management, Handling & Transboundary) Rules, 2008 and as amended 2016 against the defaulting industries. The Board observed several non- compliances accordingly various directions issued to such defaulting industries includes-



- i. The operation & maintenance of ETP needs to be improved.
- ii. Adequate ETP is not provided.
- iii. Online Monitoring Systems /SCADA system is not installed.
- iv. Sludge drying beds not provided.
- v. JVS results are exceeding the prescribed limits of consents.

In the years 2018 to 2023 Show Cause Notices were issued to 30 nos of defaulting industries, Proposed directions were issued to 32 nos of defaulting industries, Interim directions were issued to 03 nos of defaulting industries and Closure direction were issued to 08 nos of industries. The Board has forfeited a bank guarantee amount of Rs. 10.25 Lacs against the non-compliances of the industries. The Respondent Board regularly checks and verifies the compliances of the industries and initiated actions against the industries who have violated environmental norms. A list of action initiated against defaulting industries and sample copy of the said direction dated 02.08.2023 along with its translated copy are enclosed and marked as **Annexure "F"**.

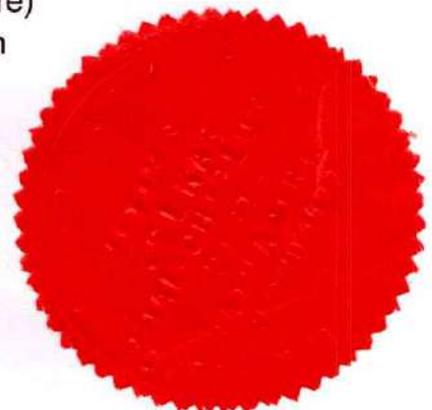
12. I say and submit that the Respondent Board has issued various directions to the defaulting industries. The industries have also submitted replies stating various measures taken by them. I say and submit that after receiving the relevant information/data from the CETP, MIDC & MPCB, the Joint Committee report was finalized and filed before this Hon'ble Tribunal on 25/8/2023.



Solemnly affirmed on this 13th day of Oct, 2023 at Chiplun.

For and on behalf of Maharashtra
Pollution Control Board

(Signature)
(Sanjay N Jirapure)
SRO-Chiplun



BEFORE ME

(Signature)

NITIN S. KELKAR
Reg. No. 1177
NOTARY & ADVOCATE
Krishneshwar Nagar,
Office No. 7 Mumbai-Goa
Highway, Pag Chiplun

Noted and Registered
at Sr. No. 1231/2023
Date 12/10/2023

**NOTARY IS NOT RESPONSIBLE FOR
THE CONTENTS OF DOCUMENT**

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
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 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
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Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R14)
 No:- Format1.0/JD (WPC)/UAN
 No.0000153804/CR/2303002357

Date: 29/03/2023

To,
 LOTE PARSHURAM ENVIRONMENT PROTECTION Co-
 Op.SOCIETY
 PLOT NO. P-30,LOTE PARSHURAM, MIDC,
 TAL - KHED, DIST - RATNAGIRI.



Your Service is Our Duty

Sub: Renewal of Consent to Operate for 10 MLD Common Effluent Treatment Plant under Red Category

Ref: Consent to operate granted vide No BO/JD/WPC/UAN No 85612/R/CC-2007001543 dtd 27.07.2020

Your application No.MPCB-CONSENT-0000153804 Dated 22.11.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Renewal of Consent is granted for period up to 31.12.2028**
- The capital investment of the project is Rs.33.08 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for:**

Sr No	Treatment Facility	Maximum Quantity	UOM
1	Common Effluent Treatment Plant - The daily quantity of industrial effluent to be treated shall not exceed	10	MLD

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	10000	As per Schedule-I	at a point to be specified by National Institute of Oceanography
2.	Domestic effluent	1.80	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	D.G SET-1000 kVA	01	As per Schedule -II
2	S-2	D.G SET-200 kVA	01	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	---	NA

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	11	MT/Day	NA	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)




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Signed by: **Dr. Y.B.Sontakke**
 Joint Director (WPC)
 For and on behalf of,
Maharashtra Pollution Control Board
 jdwater@mpcb.gov.in
 2023-03-29 12:25:59 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	375000.00	MPCB-DR-15784	05/12/2022	NEFT

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Chiplun
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Common Effluent Treatment Plant (ETP) of designed capacity of 10 MLD
- B] The Consent is valid for collection, storage and treatment of Industrial and Domestic Effluent conforming to the inlet standards specified here under:-

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Temperature	45 C
(3)	Oil & Grease	10
(4)	Phenolic Compounds	5.0
(5)	Ammonical Nitrogen (as N)	50
(6)	Cyanide (as CN)	2.0
(7)	Hexavalent Chromium (as Cr+6)	2.0
(8)	Total Chromium (as Cr)	2.0
(9)	Copper (as Cu)	3.0
(10)	Lead (as Pb)	1.0
(11)	Nickel (as Ni)	3.0
(12)	Zinc (as Zn)	15
(13)	Arsenic (as As)	0.2
(14)	Mercury (as Hg)	0.01
(15)	Cadmium	1.0
(16)	Selenium (as Se)	0.05
(17)	Fluoride (as F)	15
(18)	Boron (as B)	2.0

In case of SSI Unit, BOD of Maximum of 1000 mg/l and COD of maximum 2000 mg/l will be allowed to inlet of CETP. All other specific parameters including colour shall be complied before disposal to CETP. In case of other, primary and secondary treatment is required to meet consented standards before disposal to CETP.

- i) All Large & Medium Scale Units irrespective of the quantity of effluent will have to achieve the standards as prescribed in the letter of Consent issued to them individually under the Water (P & CP) Act 1974, Air (P & CP) Act 1981, Hazardous Waste (M&H) Amendment thereto before discharging the effluent into CETP
- C] Treatment and disposal for combined Industrial and Domestic effluent. Treatment: The CETP authority shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality for strong stream and weak stream and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Sr.No	Parameters	Standards (mg/l)
1	pH	6.0 to 9.0
2	BOD 3 Days 27 Deg.C	100
3	COD	250
4	Suspended Solids	100
5	Fixed Dissolved Solids	Not Specified
6	Temperature	Shall not exceed more than 50 C above ambient water temperature
7	Oil & Grease	10
8	Ammonical Nitrogen (as N)	50
9	T.K.N	50
10	Nitrate Nitrogen	50
11	Phosphate as P	Not Specified
12	Chlorides	Not Specified
13	Sulphate (as SO ₄)	Not Specified
14	Fluoride (as F)	15
15	Sulphide (as S)	5
16	Phenolic Compound (as C ₆ H ₅ OH)	5
17	Total Residue Chlorine	1
18	Zinc (as Zn)	15
19	Iron	3
20	Copper (as Cu)	3
21	Trivalent Chromium	2
22	Manganese	2
23	Nickel	3
24	Arsenic (as As)	0.2
25	Cyanide (as CN)	0.2
26	Vanadium	0.2
27	Lead (as Pb)	0.1
28	Hexavalent Chromium	0.1
29	Selenium (as Se)	0.05
30	Cadmium (as Cd)	0.05
31	Mercury (as Hg)	0.01
32	Pesticides	Absent
33	Bio Assay Test	90 % survival of fish after 96 hrs in 100 % effluent

Sr.No	Parameters	Standards (mg/l)
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Note:-

- i. All efforts should be made to remove colour and unpleasant odour as per as possible.
 - ii. If the CETP is not able to achieve the outlet parameters, then all the members and the said Society would be individually and jointly responsible and liable for legal actions under the provisions of sections 47 of the Water (Prevention & Control of Pollution) Act, 1974.
- D] Disposal: The treated effluent shall be connected to sewerage system provided by MIDC and finally discharged into Marine coastal area, at a point designated by National Institute of Oceanography.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.80 CMD of sewage.
 - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100

- C] The treated sewage shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	11.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-1000 kVA	Acoustic Enclosure	30.00	DIESEL 200 Ltr/Hr	1	SO ₂	96 Kg/Day
S-2	DG Set-200 kVA	Acoustic Enclosure	3.50	DIESEL 25 Ltr/Hr	1	SO ₂	12 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs 6 Lakhs	15 Days	Operation & Maintenance of Pollution Control Systems	Continuous	30.04.2029
2	C to R	Rs 2.5 Lakhs	15 Days	Treatability Study	Continuous	30.04.2029
3	C to R	Rs 2.5 Lakhs	15 Days	Improvement in existing plant including sludge removal	Continuous	30.04.2029
4	C to R	Rs 3.0 Lakhs	15 Days	To Provide TOC analyzer to outlet with data logger and real time display	Continuous	30.04.2029

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

ORIGINAL APPLICATION NO.44 OF 2023 (WZ)

Aryavat Foundation

.... Applicant

Versus

M/s Lote Parshuram Environment Protection
Cooperative Society Ltd & Ors.

...Respondents

Date of Hearing : 17.04.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Raj Panjwani, Senior Advocate, i/b Mr. Surender
Singh Hooda, Advocate

ORDER

1. The applicant – Aryavat Foundation, which is a Non-Government Organization, has filed this application through its President, raising an issue that respondent No.1 - M/s Lote Parshuram Environment Protection Cooperative Society Ltd is running a Common Effluent Treatment Plant (CETP) and is discharging untreated effluent into Sonpatra river through a leaked pipeline as it has failed to provide full-fledged leakage proof pipeline. Further it has failed to maintain the aeration tank of CETP with sufficient biomass/culture, which was observed by respondent No.2 – MPCB in its show-cause notice dated 14.10.2022 and also observed in that notice that one clarifier was found to be inoperative. The said CETP is causing serious harm to the environment. The details of Chemical Oxygen Demand (COD) parameters being on higher side at CETP inlet are given at pages 15 and 18 of the paper-book in tabular form. Similarly, details of Biological Oxygen Demand (BOD) parameters are given at pages 18 to 19 of the paper-book in tabular form. At the outlet also, the COD and BOD values and Suspended Solids values are on

higher side and Total Kjeldahl Nitrogen (TKN) values are found on higher side, which are given at pages 22 to 24 of the paper-book in tabular form.

2. On the basis of above, we find that substantial question related to environment is made out. Therefore, we admit this application and direct the Registry to issue notice to the respondents, returnable within three weeks.

3. We deem it appropriate to constitute a Joint Committee, consisting one member each of Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB). MPCB shall be the nodal agency of the said Committee. The Joint Committee shall assess the environment damage caused by respondent No.1 and recommend a plan for its restoration and also shall assess adequacy of CETP to meet the standards and recommend the standard for its improvement. The report shall be submitted by the said Committee within a period of one month.

4. The applicant is directed to provide copies of the Original Application and annexures thereto for being served to the respondents, within a week.

5. The applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail.

6. Put up this matter on 10.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 17, 2023
O.A. No.44/2023 (WZ)
npj

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24023516/24024068/24044531

Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
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Near Sion Circle, Sion (E)
Mumbai- 400 022.

Your Service is our duty

No BO/JD(APC)/B- 0165

Date:-04/05/2023

Office Order

Sub:- Constitution of Joint Committee in OA No 44 of 2023 filed by Aryavat Foundation Vs. M/s Lote Parshuram Environmental Protection Co-Operative Society Ltd. 7 Ors. filed before the Hon'ble NGT, Special Bench.

Ref:- i) Hon'ble NGT Order dated 17.04.2023.

.....

Aryavat Foundation has filed original Application No 44 of 2023 & raised an issue that Respondent No 1 i.e M/s Lote Parshuram Environment Protection Co-operative Society Ltd is running a Common Effluent Treatment Plant (CETP) and is discharging untreated effluent into Sonpatra River as it has failed to provide full-fledged leakage proof pipeline.

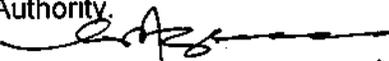
In the aforesaid matter, the Hon'ble NGT vide order dated 17.04.2023 constituted a Joint Committee, which is as under:

- | | |
|---|---------------|
| 1. Shri Pratik Bharne
Additional Director, Scientist "E"
Central Pollution Control Board
Pune. | Member |
| 2. Regional Officer
MPCB, Kolhapur. | Member |
| 3. Sub Regional Officer
MPCB, Chiplun | Nodal Officer |

Terms of reference of the joint committee are as follows:-

- i) The Joint Committee shall assess the environmental damage caused by respondent No.1 and recommend a plan for its restoration.
- ii) The Joint Committee shall also assess the adequacy of CETP to meet the standards and recommend the standard for its improvement.
- iii) The report shall be submitted by the said Committee within a period of one month.

This is issued with the approval of Competent Authority.


 (Dr. V.M. Motghare)
 Joint Director (APC) 4/5/2023

Copy submitted:-

- i) Members Secretary, M. P. C. Board, Mumbai.
- ii) Regional Director, CPCB, Pune – for information.
- iii) Joint Director (APC), M. P. C. Board, Mumbai.
- iv) Law Officer (P & L Division-II), M. P. C. Board, Mumbai.

Copy to: Sub-Regional Officer, Chiplun – You are instructed to serve the copy of office order to all committee member & ensure compliance of the order dated 17.4.2023.

List of Member Industries of CETP

LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

P-30, LOTE PARSHURAM MIDC AREA, TAL. KHED, DIST. RATNAGIRI, MAHARASHTRA

Sr. No.	Name of the Company (Discharging Member)	Address : MIDC Plot No.
1	A.B. Mauri India Pvt Ltd	D-7/2, A
2	USV Pvt. Ltd	B-1/8, Part 1/8, B-8/1, 9
3	Riverside industries Ltd	B-6
4	Excel Industries Ltd.	D-9
5	S.I. Group Ind. Pvt.Ltd.	D-1/3
6	Chromatic India Ltd	B-12/2
7	Shreyas Intermediates Ltd	D-21
8	Swastik Industries	A-5/1
9	Bharat Intermediate	A-6
10	Vinati Organics Ltd.	A-20
11	Shivalik International	B-51, 55 & 57
12	Shree Pushkar Chemicals & Fertilizers Ltd	B-102/103
13	Shree Pushkar Chemicals & Fertilizers Ltd	B-97
14	Shriya Chemicals Pvt Ltd	B-94
15	Aimco Pesticide Ltd	B-1/1
16	Gharda Chemicals Ltd Unit- 1 & 4	D-1/2 & B-1/7
17	Rallis India Ltd.	D-26
18	Taj Health Care Chemicals Pvt. Ltd.	B-14
19	Dorf Ketel Chemicals India Pvt.Ltd.	D - 52/3
20	Sulakhi Chemicals Pvt Ltd	C-33/34
21	Maharashtra Bio-Hygienic Management	E-19
22	Vanvid Chemicals	E-22
23	Sriab chemicals Pvt Ltd	E-6
24	Dr. Khan Industrial Consultants (Pvt) Ltd.	D-19
25	Godrej Agrovet Ltd.	E-24
26	Yojana Industries	D-14/4
27	Deepak Colour chem	D-17/12
28	Shreya Dye Chem Pvt.Ltd.	D 17/15
29	LASA Supergenerics Ltd.	C-4
30	Thermo Lab Health Care Pvt.Ltd.	B-4
31	Bharat Organics	D-12/5
32	Thurs OrganicsPvt. Ltd	B-89
33	Konkan Synthetics & Chemicals Pvt Ltd	C-7, 8
34	Leema Chemical Industries	B-68/6
35	Ratnagiri Chemicals Pvt Ltd	C-39
36	Ganesh Chemicals	B-80/81
37	Krishna Antioxidant Pvt. Ltd.	B-23, 24
38	Yog Chem Pvt Ltd	E-20
39	Alpha Blue Chem. Pvt. Ltd.	D-12/7
40	Harishree Aromatics & Chemicals Pvt.Ltd.	B-22
41	Ken Chemicals Pvt Ltd	E-27/2

42	Supriya Lifescience Ltd	A-5/2
43	Garuda Chemicals	B-46
44	Aroma intermediates	D-14/8
45	Novel Molecules	B-45
46	Shri Madhav Chemie	D-14/12
47	Vaibhav Chemicals	D-14/9
48	LASA Supergenerics Ltd.	B-15,B-16
49	Pact Lab Pvt.Ltd.	B-27/28/29
50	Rupal Chemicals	D-13/7
51	Litmus Organics Pvt Ltd	D-12/3
52	S.R.Chemicals	B-70/2
53	Good Rasayan Ltd	B-96
54	Parco Pharmaceuticals & Chemicals	B-67/2
55	Sahastra Chemicals Pvt Ltd	B-17
56	Tantra Chem India Pvt. Ltd.	E-4
57	Nandadeep Chemicals Pvt Ltd.	B-43
58	Swash Non Ionics Pvt. Ltd.	E-11
59	Ganesh Organic Chemicals	B-67/5
60	K2P Chemicals	D-17/10
61	M.R. Speciality Chemicals Pvt Ltd	B-19
62	Om Organic Chemicals	B-38
63	Chemsai Organics Pvt. Ltd.	E-7
64	Deepchand Chemicals Pvt. Ltd.	E-12/13
65	Pallavi Fragrances	A-13
66	Rishi Chem	B-30
67	Shree Samarth Engineers	E-15
68	Nandadeep Chemicals Pvt Ltd.	B-44
69	Atharv Chemicals	D-12/9
70	Arunoday Chemical	D-13/8
71	Medha Enterprises	B-83
72	Pooja Industries	D- 14/11
73	Nandadeep Chemicals Pvt Ltd.	D-13/3, 13/4 & 13/10
74	Maharashtra Esters & Ketones Pvt. Ltd.	B-52/2
75	Urmi Chemicals	B-28

List of Zero Liquid Discharge Units (ZLD)

List of Zero liquid Discharged units -Lote MIDC Area		
Sr.No.	Name of Consumers	Plot No.
1	S.R.Drugs	B-3
2	Hindustan unilever Ltd	B-75
3	Indian Oxalate	B-2
4	Shree Pushkar Chemicals & Fertilizers	D-25
5	Sandvik Asia Pvt Ltd	D-27/1
6	Deepak Nova Chem	D-27/3/1
7	Gharda Chemicals	F-1/1
8	Kansai Nerolac Paints	F-1/2
9	Spak Surfactants Pvt Ltd.	G-2
10	Godrej Agrovvet Ltd	E - 24

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दूरध्वनी

०२३५५-२६१५७०

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उप प्रादेशिक कार्यालय,
परकार कॉम्प्लेक्स, २ रा मजला
२२४, नगर परिषदे मागे चिपळूण
ता. चिपळूण, जि. रत्नागिरी.

“आपली सेवा आमचे कर्तव्य”

जा.क्र. मप्रनि/उप्राकाचि/१३७/२२

दिनांक १६/०९/२०२२

प्रति,

मे. लोटे पशुराम एन्व्हॉमेंट प्रोटेक्शन को-ऑप सोसायटी,
प्लॉट नं. पी-३०, एम.आय.डी.सी. लोटे,
ता. खेड, जि. रत्नागिरी.

विषय:- High COD/TDS उदयोगांची यादी मिळणेबाबत...

महोदय,

उपरोक्त विषयास अनुसरून आपणास कळविण्यात येते कि, लोटे औदयोगिक वसाहती मधील उदयोगांचे सांडपाणी आपल्या सामुहीक सांडपाणी संयंत्रामध्ये (CETP) एकत्रित केले जाते व त्याचेवर प्रक्रिया करून ते करंबवणे खाडीमध्ये सोडण्यात येते. तसेच मागील सहा महिन्यांचे CETP Inlet च्या रासायनिक पृथक्करण अहवालानुसार COD व TDS हे घटक म.प्र.नि. मंडळाच्या संमतीपत्राप्रमाणे मर्यादेपेक्षा जास्त प्रमाणात आढळून येत आहेत. याचा अर्थ लोटे औदयोगिक वसाहतीमधील काही उदयोगांचे सांडपाणी पूर्णपणे व्यवस्थित प्रक्रिया न करता CETP मध्ये सोडण्यात येते. तसेच काही उदयोगांचे अप्रत्यक्षरित्या High COD व High TDS औदयोगिक सांडपाणी CETP मध्ये स्वीकारले जाते. तरी याबाबत हलगर्जीपणा / दुर्लक्ष करणा-या उदयोगांची माहिती/यादी या कार्यालयास त्वरित सादर करणेत यावी. २५ घनमीटर प्रतिदिन व त्यापेक्षा जास्त औदयोगिक सांडपाणी निर्गमित करणाऱ्या उदयोगांची स्वतंत्र यादी सोबत जोडून पाठवावी.

आपला विश्वासू,

(सागर औटी)

उप-प्रादेशिक अधिकारी,
मप्रनि, मंडळ, चिपळूण.

प्रत माहितीस्त्व सादर

1. सह संचालक (जप्रनि), म.प्र.नि. मंडळ, मुख्यालय, मुंबई.
2. प्रादेशिक अधिकारी म.प्र.नि. मंडळ, कोल्हापूर.

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Annexure - F

Directions List 2018-2023

Sr.No	Name of industry	SCN
1	Sriab Chemical ,Plot No E-6 MIDC, Lote-Parshuram Industrial Area, Tal:-Khed, Dist- Ratnagiri.	20-06-2018
2	Shree Pushkar Chemicals & Fertilizers Ltd., Plot No D-25 MIDC, Lote-Parshuram Industrial Area, Tal:-Khed, Dist- Ratnagiri.	07-08-2018
3	Indian Oxalate Ltd., ,Plot No B-2, B-49, B-51, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	02-08-2019
4	Good Rassayan Ltd.,,Plot No.B-96 MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	02-08.2019
5	Lasa Supergenerics Ltd.,Plot No B-15 & 16, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	29-10-2020
6	Harishri Aromatics & Chemical ,Plot No B-22, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist-	29-10-2020
7	Vinati Organics Ltd Plot No-A-20 & 30/2, MIDC Lote,Tal-Khed	22-12-2020
8	Dorf Ketal Chemicals,Plot No B-52/3, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22-12-2020
9	Shree Pushkar Chemicals & Fertilizers Ltd., Plot No B-102/103, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22-12-2020
10	Privi Organics Ltd.,Plot No C-39 MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22.12.2021
11	Yog Chem Pvt Ltd., Plot No.E-20, MIDC Lote Parshuram,Tal-Khed,Dist- Ratnagiri.	04-02-2021
12	Shreyas Intermediates Ltd.Plot No- D-22,23,24 MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22-07-2022

13	Shreyas Intermediates Ltd.Plot No- D-21, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22-07-2022
14	Om Chemical ,Plot No E-9 MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	20-07-2022
15	Vinati Organics Ltd Plot No-A-20,MIDC Lote,Tal-Khed	20-07-2022
16	S R Drugs Pvt Ltd,Plot No B-3 ,MIDC, Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	20-07-2022
17	Supriya Life Science Ltd,Pl. No. A-5/1, MIDC Lote	20-07-2022
18	M R Speciality Chemical Pvt Ltd Plot No.B-19 MIDC Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	20-07-2022
19	Indian Oxlate,Plot No B-2,MIDC Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	20-07-2022
20	Cyan Formulator Pvt Ltd Plot No C-27,MIDC Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	20-07-2022
21	Urmi Chemicals,Plot No B-18,MIDC Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	04-08-2022
22	Riverside Industries limited,B-6, MIDC lote parshuram	04-08-2022
23	Ganesh Chemicals,Plot No B-80/81,MIDC Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	18-05-2022
24	Thurs Organics Pvt. Ltd., Plot No B-89,MIDC Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	13-09-2022
25	Deepak Chemtex Pvt. Ltd, Plot No 28/1, Village Awashi ,Tal:- Khed, Dist- Ratnagiri.	15-09-2022
26	Swash Nonionics Pvt Ltd,Plot No-E-11,MIDC Lote Parshuram,Tal-Khed	11-01-2023
27	Sahastra Chemical Pvt Plot No-B-17,MIDC Lote Parshuram,Tal-Khed	07-02-2023
28	Nandadeep Chemical Pvt Ltd., Plot No.B-44,MIDC Lote Parshuram,Tal-Khed,Dist-Ratnagiri.	18-04-2023
29	Deepak Color Chem., Plot No.D-17/12/13,MIDC Lote Parshuram,Tal-Khed,Dist-Ratnagiri.	10-07-2023

30	Shree Pushkar Chemicals & Fertilizers Ltd., Plot No D-10, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	13-07-2023
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Proposed Directions List 2018-2023

Sr.No	Name of industry	Date
1	Shreyas Intermediates Ltd. Plot No- D-22,23,24 MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	19-01-2018
2	Riverside Industries limited, B-6, MIDC lote parshuram	11-01-2018
3	Ratnagiri Chemicals, Ltd. Plot No- C-39, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	24-07-2018
4	Harishri Aromatics, Ltd. Plot No.- B-22, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	09-08-2018
5	Pact Lab Pvt. Ltd. Plot No.- B-27,28,29, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	07-02-2019
6	S.I. Group Ind. Pvt.Ltd. D-1/3, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	06-06-2019
7	Lasa Supergenerics Ltd. C-4, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22-07-2019
8	Lasa Supergenerics Ltd. B-15 & 16, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22-07-2019
9	Riverside Industries limited, B-6, MIDC lote parshuram	22-07-2019
10	Deepak Chemtex, S.No. 28/1/A, MIDC lote parshuram	11-07-2019
11	S.I. Group Ind. Pvt.Ltd. D-1/3, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	02-08-2019
12	Lasa Supergenerics Ltd. C-4, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	04-12-2019

13	Lasa Supergenerics Ltd. C-4, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	01-12-2020
14	Riverside Industries limited,B-6, MIDC lote parshuram Tal:- Khed, Dist- Ratnagiri.	20-12-2021
15	Vanvid Chemcial Pvt. Ltd ,Plot No.E-28/6/6, MIDC Lote Parshuram,Tal-Khed,Dist-Ratnagiri.	19-05-2022
16	Shreyas Intermediates Ltd.Plot No- D-22,23,24 MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri	14-10-2022
17	Lasa Supergenerics Ltd. B-15 & 16, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	28-11-2022
18	M R Specialitly Chemical Pvt Ltd Plot No.B-19 MIDC Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	11-01-2023
19	S R Drugs Pvt Ltd,Plot No B-3 ,MIDC, Lote-Parshuram ,Tal:- Khed, Dist- Ratnagiri.	11-01-2023
20	Shreyas Intermediates Ltd.Plot No- D-21, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	07-02-2023
21	Riverside Industries limited,B-6, MIDC lote parshuram Tal:- Khed, Dist- Ratnagiri.	10-07-2023
22	Nandadeep Chemical Pvt Ltd., Plot No.B-43,MIDC Lote Parshuram,Tal-Khed,Dist-Ratnagiri.	10-07-2023
23	A.B. Mauri Pvt Ltd., Plot No.D-7/2A,MIDC Lote Parshuram,Tal-Khed,Dist-Ratnagiri.	10-07-2023
24	Sahastra Chemical Pvt Plot No-B-17,MIDC Lote Parshuram,Tal-Khed	13-07-2023
25	Swash Nonionics Pvt Ltd,Plot No-E-11,MIDC Lote Parshuram,Tal-Khed	13-07-2023

26	Lasa Supergenerics Ltd. C-4, C-4/1, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	14-07-2023
27	Spak Surfactant Pvt Ltd ,Plot No.G-2, MIDC Lote Parshuram,Tal-Khed,Dist- Ratnagiri.	18-07-2023
28	Shreya Dye Chem Pvt Ltd ,Plot No.D- 17/15,MIDC Lote Parshuram,Tal- Khed,Dist-Ratnagiri.	02-08-2023
29	Pushkar Chemcial & Fertilizer Ltd ,Plot No.B-97,MIDC Lote Parshuram,Tal-Khed,Dist-Ratnagiri.	02-08-2023
30	Shreyas Intermediates Ltd.Plot No- D- 22,23,24MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri	02-08-2023
31	Supriya Life Science Ltd,Pl. No. A- 5/1, MIDC Lote	02-08-2023
32	Deepak Colour Chem,Plot No-D- 17/12/13,MIDC Lote Parashuram,Tal- Khed	02-08-2023

Interim Directions List 2018-2023

Sr.No	Name of industry	ID
	2018-2023	
1	Shreyas Intermediates Ltd. Plot No- D-21, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	10-07-2018
2	Harishri Aromatics, Ltd. Plot No.- B-22, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	28-08-2018
3	Chromatic India Ltd., B-12/2, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	16-02-2019

Closure Directions List 2018-2023

Sr.No	Name of industry	Closuer Direction
1	Shreyas Intermediates Ltd. Plot No-D-21, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist-Ratnagiri.	22-07-2019
2	Chromatic India Ltd., B-12/2, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	22-07-2019
3	Shriya Chemicals Pvt Ltd., B-94-95, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist-Ratnagiri.	22-07-2019
4	Shreyas Intermediates Ltd. Plot No-D-22,23,24 MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist-Ratnagiri.	29-11-2020
5	Harishri Aromatics, Ltd. Plot No.-B-22, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist-Ratnagiri.	01-12-2020
6	Lasa Supergenerics Ltd. C-4, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	29-01-2021
7	Harishri Aromatics, Ltd. Plot No.-B-22, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist-Ratnagiri.	06-10-2021
8	Lasa Supergenerics Ltd. C-4, MIDC, Lote-Parshuram Industrial Area, Tal:- Khed, Dist- Ratnagiri.	06-10-2021

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. <u>E-mail:</u> <u>rokolhapur@mpcb.gov.in</u></p>	 <p align="center">"Your Service is Our Duty"</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in</p>
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MPCB/RO/KOP/SCN/ 2307100008

Date: 10/07/2023

To,
M/s. Deepak Colour Chem
Plot No-D-17/12/13, MIDC Lote Parshuram,
Tal. Khed, Dist. Ratnagiri-416506

Sub: **Show Cause Notice for non-compliances of consent conditions**

Ref: 1. Visit of Board Officials dated 03.07.2023.
2. Proposal received from SRO Chiplun.

WHEREAS you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

AND WHEREAS it was obligatory on your part to obtain valid consent from the Board for appropriate products and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

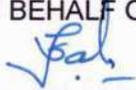
AND WHEREAS, Board Officials visited your unit on 03.07.2023 & observed following non compliance's.

1. You have not operate & maintain existing ETP scientifically. Existing ETP Operation & Maintenance needs to be improved.
2. You have not provided stack sampling facility.
3. Housekeeping of ETP area are not up to the mark.
4. You have not provided Environment, Health & Safety precautions with required staff to prevent the fire incidence & remedial action in your factory, resulting in to serious harm to environment also you have not carried out safety audit in time.

Therefore, you are now directed to show cause as to why legal action under provisions of the Water (P &CP) Act, 1974 & Air (P &CP) Act, 1981 & Hazardous Waste (Management ,Handling & Transboundry Movement) Rules, 2008 shall not be initiated against your unit.

Your reply/ objection should reach this office within 7 days' time, failing which; the Board will have no option than to initiate appropriate further action as deem fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD


(J. S. Salunkhe)
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

Copy to:

1. Director of Industries, Safety & Health (DISH) Officer, Ratnagiri.
2. Sub-Regional Officer, M.P.C. Board, Chiplun.
- He is directed to serve the direction to the industry, and keep vigil & report the compliance accordingly.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/PD/2308020005

Date: 02.08.2023

**To,
M/s. Shreyash Intermediates Ltd,
Plot no. D- 22,23 & 24,
MIDC Lote Parshuram
Tal-Khed, Dist-Ratnagiri.**

Translated copy of Direction

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. The News Published in daily news paper on 28-07-2023.
2. Visit of Board Officials on 30.07.2023.
3. A telephonic Compliant received from Dabhol Khadi Sangharsh Samaiti on 01-08-2023.
4. Visit of Board Officials on 01.08.2023.
5. Proposal submitted by SRO Chiplun on 02.08.2023.

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WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, Board has granted consent under section 26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 & under section 5 of Hazardous Waste (Management & TM) Rules, 2008 as amended 2016. It is mandatory part to your industry to comply the conditions stipulated in consent.

AND WHEREAS, Board received frequent complaints regarding the being discharging of polluted water in the Kotwali River through MIDC Nallas. Also, a few fish mortality was observed in Ketkai – Bhoiwadi Creek on 31-07-2023.

AND WHEREAS, Board Officials visited your unit on 30.07.2023 & 01-08-2023 for investigation of the complaint as per ref. no. (1) & (3) and observed following non compliances.

1. Industry has not provided adequate effluent treatment plant and O& M of ETP needs to be improved with upgradation of existing ETP.
2. At the time of visit, it was found that acidic wastewater (pH-2) was coming out from the industry.
3. It is observed that hazardous waste is not properly stored.
4. Online Monitoring Systems is not provided to outlet of ETP.

5. The results of sample collected on 30-06-2023 showing parameters of BOD and COD values are exceeding the prescribed limits.
6. The overall ETP and housekeeping of ETP area are not satisfactory.

AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- I) Why further legal action shall not be initiated against your unit?
- II) Why bank guarantee of industry shall not be forfeited.

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

Sd/-
(J. S. Salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Chiplun.

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly within stipulated period.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

प्रादेशिक कार्यालय, कोल्हापूर

दूरध्वनी क्र. (०२३१) २६५२९५२,
२६६०४४८
फॅक्स नं. (०२३१) २६५२९५२
rokolhapur@mpcb.gov.in



“आपली सेवा आमचे कर्तव्य”

उद्योग भवन,
कलेक्टर ऑफीस जवळ,
कोल्हापूर-४१६००३

जा.क्र.मप्रनि/प्राकाको/प्रानि/MPCB/PD/2308020005

दि. ०२.०८.२०२३

प्रति,
मे. श्रेयस इंटरमिडीएट लि.,
प्लॉट नं. डी-२२, २३ व २४,
एम. आय. डी. सी. लोटे,
ता. खेड, जि. रत्नागिरी.

विषय - जल (प्रदूषण प्रतिबंध व नियंत्रण) कायदा १९७४ कलम ३३ अ व हवा (प्रदूषण प्रतिबंध व नियंत्रण) कायदा १०८१ कलम ३१ अ आणि धोकादायक कचरा (एम, एच आणि टी) नियम, २००८ अन्वये प्रस्तावित निर्देश.

- संदर्भ** — १. दै. वृत्तपत्रामध्ये प्रसिध्द बातमी दि. २८.०७.२०२३.
२. म. प्र. नि. मंडळ अधिकाऱ्यांची भेट दि. ३०.०७.२०२३.
३. दाभोळखाडी संघर्ष समिती यांची दूरध्वनीव्दारे प्राप्त तक्रार दि. ०१.०८.२०२३
४. म. प्र. नि. मंडळ अधिकाऱ्यांची भेट दि. ०१.०८.२०२३
५. उप-प्रादेशिक अधिकारी, चिपळूण यांचा दि. ०२.०८.२०२३ रोजीचा प्रस्ताव.

ज्याअर्थी, तुमच्या उद्योगाचे स्थाचन जल (प्रदूषण प्रतिबंध व नियंत्रण) कायदा १९७४ व हवा (प्रदूषण प्रतिबंध व नियंत्रण) कायदा १९८१ तसेच त्या मध्ये वेळोवेळी झालेल्या सुधारणा अन्वये प्रदूषण प्रतिबंध क्षेत्रात येते.

ज्याअर्थी, मप्रनि मंडळाने आपल्या उद्योगास जल (प्रदूषण प्रतिबंध व नियंत्रण) कायदा १९७४ च्या कलम २६; हवा (प्रदूषण प्रतिबंध व नियंत्रण) कायदा १९८१ च्या कलम २१ तसेच व घातक घनकचरा व इतर घनकचरा (व्यवस्थापन व ट्रान्स बाऊन्डरी मुव्हमेंट) अधिनियम, २०१६ च्या नियम ५ नुसार आपणास मंडळाचे संमती पत्र प्रदान करण्यात आले आहे व त्या संमतीपत्रातील अटी व शर्तीची पूर्तता करणे ही उद्योगास बंधनकारक आहे.

ज्याअर्थी, औदयोगिक वसाहतीमधुन नाल्याव्दारे कोतवली येथील सोनपात्रा नदी पात्रात दुषित पाणी निर्गत केले जात असल्याच्या तक्रारी मंडळास वारंवार प्राप्त होत आहेत. तसेच केतकी- भोईवाडी खाडीत ३१.०७.२०२३ रोजी काही प्रमाणात मासे मर्तुकी झाल्याचे आढळून आले आहे.

ज्याअर्थी, प्राप्त तक्रारीच्या अनुषंगाने मंडळाच्या अधिकाऱ्यांनी आपल्या उद्योगास दि. ३०.०७.२०२३ व ०१.०८.२०२३ रोजी भेट दिली असता खालील त्रुटी आढळून आल्या :

१. उद्योगाने बसविलेली सांडपाणी प्रक्रिया संयंत्रणा पुरेशी नाही. सदर संयंत्रणेमध्ये, तसेच देखभाल व दुरुस्ती मध्ये सुधारणा करणे गरजेचे आहे.
२. पाहणी दरम्यान उदयोगातून अॅसिडीक सांडपाणी (pH -2) बाहेर येत असल्याचे आढळले.
३. उदयोगातील उत्सर्जित टाकाऊ वस्तुची व्यवस्थितरित्या साठवणूक केली जात नसल्याचे आढळून आले.
४. उदयोगातून सामाईक सांडपाणी प्रक्रिया प्रकल्पाला (सीईटिपी) ला जाणा-या प्रक्रियाकृत सांडपाण्यावर स्वयंचलित निरीक्षण संयंत्रणा प्रणाली बसविलेली नाही.
५. सांडपाणी संयंत्रणेच्या प्रक्रियाकृत सांडपाण्याचा दि. ३०.०६.२०२२ रोजीच्या पृथःकरण अहवालानुसार बीओडी व सीओडी या घटकांचे प्रमाण विहित मर्यादेपेक्षा जास्त आढळून आले आहे.
६. एकंदरीत सांडपाणी प्रक्रिया यंत्रणा तसेच एकूण हाऊस किपिंग आवश्यकतेप्रमाणे नाही.

आणि ज्याअर्थी, उपरोक्त संदर्भाकित प्रस्तावाचा व बाबींचा विचार करता, आपण वरील पर्यावरण विषयक कायद्यातील तरतुदींचे व संमतीपत्रातील अर्जाचे उल्लंघन करीत असून आपल्या व्यवसायामुळे पर्यावरणास हानी पोहोचत असल्याचे निदर्शनास आले आहे.

१. आपल्या उद्योगावर पुढील कायदेशीर कारवाई का करण्यात येऊ नये ?
२. उदयोगाची बँक हमी जप्त का करण्यात येवू नये ?

आपला आक्षेप/ प्रतिसाद या कार्यालयास सदरील निर्देश प्राप्त झाल्यानंतर ०७ दिवसांच्या आत जमा करावा अन्यथा आपल्या उद्योगा विरुद्ध पर्यावरण कायद्या अंतर्गत पुढील कायदेशीर कारवाई करण्यात येईल, याची नोंद घ्यावी.



(ज. शं. सांळुखे)
प्रादेशिक अधिकारी, कोल्हापूर

प्रत माहितीस्तव व पुढील आदेशासाठी सविनय सादर :-

१. मा.सदस्य सचिव, म.प्र.नि., मंडळ, मुंबई.
२. प्रादेशिक अधिकारी, (मुख्यालय), म.प्र.नि. मंडळ, मुंबई.

प्रत :- उप-प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, चिपळूण:-

- सदर निर्देश पत्र संबंधीत उद्योगास पोहच करुन व स्थळ पाहणी अहवाल सादर करावा.

